

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. – I

Service Tax Appeal No. 280 of 2009

(Arising out of **Order-in-Original** No.35/2008-ST, dated 29.12.2008 passed by
Commissioner of Customs, Central Excise & Service Tax, Hyderabad-II Commissionerate)

Totem Infrastructure Ltd.,

Plot No. 723, Sri Venkateswara Hills,
Road No.3, Banjara Hills,
Hyderabad,
Telangana – 500 034.

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APPELLANT

VERSUS

**Commissioner of Service Tax,
Hyderabad – Service Tax**

11-5-423/1/A,
Sitaram Prasad Tower,
Red Hills, Hyderabad,
Telangana – 500 004.

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RESPONDENT

Appearance

None for the Appellant.

Shri S. Hanuma Prasad, Authorised Representative for the Respondent.

**Coram: Hon'ble Mr. ANIL CHOUDHARY, MEMBER (JUDICIAL)
Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER No. A/30081/2022

Date of Hearing:05.09.2022
Date of Decision:05.09.2022

[ORDER PER: BENCH]

When the case is called, Revenue informs that the NCLT, Hyderabad Bench in CP(IB) No.625/7/HDB/2019, on the application filed by SBI under Section 7 of I&B Code, 2016 read with Rule 4 of I&B (AAA) Rules, 2016, in which the NCLT passed order dated 12.01.2021 admitting the application and have declared moratorium for the purpose of Section 14 of the code interalia including stay of pending suits against the Corporation (Appellant) including Appeals etc.,

2. Accordingly, Revenue for remaining dues may take steps to recover before the NCLT.

(Order dictated and pronounced in open court)

**(ANIL CHOUDHARY)
MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**